

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

JODHPUR BENCH, JODHPUR

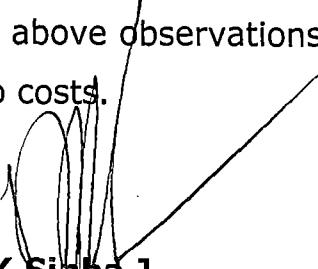
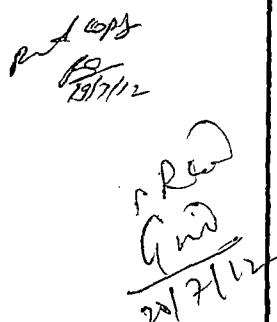
ORDER SHEET

APPLICATION NO. OF

Applicant (s) Respondent (s)

Advocate for Advocate for

Applicant (s) Respondent (s)

Notes of the Registry	Orders of the Tribunal
	<p><u>OA No.130/2011</u> <u>Date of Order:16.07.2012</u></p> <p>Mr. Govind Suthar, proxy counsel for Mr. Manoj Bhandari, Counsel for applicant. Mr. M.S.Godara, counsel for respondents.</p> <p>Learned counsel for both the parties submit that the main grievance of the applicant has since been redressed, save promotion / interest, which, according to the learned counsel for the applicant, is due to the applicant. The applicant may pursue this administratively in accordance with law, and in case he is aggrieved, he may take legal action in accordance with law.</p> <p>With above observations, the OA is disposed of. No order as to costs.</p> <p> [B.K.Sinha] Administrative Member</p> <p> [Dr.K.B.S.Rajan] Judicial Member</p> <p> RSS</p>